

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO. 46 OF 1998, and M.P. 467/98.
IN
ORIGINAL APPLICATION NO. 1018 /1993.

Monday, this the 12th day of October, 1998.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,
Hon'ble Shri D.S.Baweja, Member(A).

Union of India & Ors.

... Petitioners
(Original Respondents)

(By Advocate Shri S.S.Karkera)

V/s.

K.S.Khedekar.

... Respondent.

(By Shri R.S.Kulkarni, Advocate)

(Original Applicant).

O R D E R

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

This Review Petition No.46/98 is filed by the original Respondents to review the order passed by this Tribunal on 17.8.1994. Since there is a delay in filing the R.P., the M.P. 467/98 is filed for condoning the delay. We have heard the learned counsel for the parties in support of the R.P. and the question for condonation of delay.

2. To day, we have passed an order on Review Petition No.45/98 in O.A. 523/98 stating that R.P. does not lie on the basis of a decision of the Larger Bench passed after the original Judgment and further that ground is not sufficient for condoning the delay. We adopt the same reasoning in the present R.P. and M.P. also. For the reasons mentioned in said order passed in R.P. No.45/98 in O.A. 523/91, we hold that both the R.P. and M.P. are liable to be rejected.

3. In the result, R.P. 46/98 and M.P.467/98 are rejected at the admission stage itself.

(D. S. BAWEJA
MEMBER(A))

(R. G. VAIDYANATHA)
VICE - CHAIRMAN

B.